

High Court of Karnataka- Principal Bench at Bengaluru

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Daily Status

Principal Bench at Bengaluru

In The Court Of :Honorable Judge

Case Number :WP/0020949/2026

SRI SHIVA SHANKARAPPAS SAHUKAR Versus DR B PRABHUDEV

Date : 10-07-2026

Business

: Smt. M.R. Sinchana, learned counsel, is directed to accept notice for respondent no.12. 2. Issue emergent notice to respondent nos.1 to 11 returnable by 11.08.2026. 3. The operation of the Resolution dated 19.06.2026 at Annexure F and the Communications dated 06.07.2026 and 07.07.2026 at Annexures-A and B are stayed till the next date of hearing considering that the person sought to be removed is a Chairperson of respondent No.12, Karnataka State Public Service Commission [KPSC], who is an appointee of His Excellency, the Governor of Karnataka, and ex-facie respondent nos.1 to 11, who are the other members of the Commission could not have called upon the appointee of the Governor to resign. 4. Process fee and copies to be furnished by end of day, failing which, the interim order will stand automatically vacated. Order on I.A.No.1/2026 5. I.A. No.1/2026 seeking to dispense with the production of certified copies of Annexures-A, B and F stands allowed. Production of certified copies of Annexures-A, B and F is dispensed with. 6. Re-list on 13.07.2026.

Short Order

: 1-NOTICE

Next Purpose

: FRESH MATTER/S

Next Hearing Date

: 11-08-2026

Honorable Judge